

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF "OMEGA ICEHILL PRIVATE LIMITED"

Relevant Particulars		
1	Name of corporate debtor	Omega Icehill Private Limited
2	Date of incorporation of corporate debtor	11.11.2009
3	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28910DL2009PTC195922
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 39, First Floor, Raghu Shree Market, Ajmeri Gate, Delhi-110006. Corporate office: 805, Wave Silver Tower, Sector 18, Noida. Factory: Sector IV, Plot NO. 37, I.I.E, Pantnagar, Rudrapur, Distt U. S. Nagar, Uttarakhand-263153.
6	Insolvency commencement date in respect of corporate debtor	15 th February, 2022
7	Estimated date of closure or insolvency resolution process	13 th August, 2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Sehgal Registration No.- IBBI/IPA-002/IP-N00108/2017-18/10256
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat 304, Tower 5, Ansals Valley View Estate, Gwal Pahadi, Gurugram-122003. Regd E-Mail: manojsehgal_1121@yahoo.co.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat 304, Tower 5, Ansals Valley View Estate, Gwal Pahadi, Gurugram-122003. E-Mail for communication: cirp.omegaicehill@gmail.com
11	Last date for submission of claims	7th March, 2022 (Order received on 21 st February, 2022 from applicant, hence 14 days calculated from date of receipt of order).
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA



13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Omega Icehill Private Limited by order dated 15th February, 2022 (order received by Interim Resolution Professional on 21st February, 2022).

The creditors of Omega Icehill Private Limited, are hereby called upon to submit their claims with proof on or before 7th March, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the specified class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22nd February, 2022

Place: Gurugram



 Manoj Sehgal
 Interim Resolution Professional
 IBB/PA-002/IP-N00108/2017-18/10256

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